4. Discussion on the Resolution seeking approval of the continuance of the President's Rule in the State of Nagaland . . .

The Committee recommended that the House should sit up to 6:00 P.M. daily and beyond 6.00 P.M. as and when necessary, for the transaction of Government Business.

. The House $stand_S$ adjourned till 2:00 P.M.

The House then adjourned for lunch at four minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock, Mr. Deputy Chairman in the Chair.

THE DELHI AGRICULTURAL PRODUCE MARKETING (REGULATION) BILL, 1976—contd.

MR. DEPUTY CHAIRMAN: Mr. Kalp Nath Rai to continue his speech. He is not here. Mr. Jagjit Singh Anand.

SINGH ANAND SHRI JAGJIT (Punjab): Mr. Deputy Chairman. Sir. as was told by the hon. Minister, the intention behind is to strengthen the marketing processes in the Delhi Union Territory. to increase the number of mandies and to see that foodgrains and agricultural produce are provided to the people at reasonable prices. Despite all the good intentions, I believe that this Bill will fail to achieve its objective because the crux of the question is, firstly the producer must get a fair price for his produce, and secondly the consumer at the sumption end should not be charged inexorably more than what actually goes to the producer. That can only be done if we eliminate the middlemen. Sir, we have had an occasion to discuss the prices question generally, and also the Essential Commodities Act. And agricultural produce is also a very essential part of

essential commodities as it was examined then. Within the context the present Bill where there is provision for the marketing committee and the marketing board where all the people like the commission Agents and the middlemen and all those are brought in, the producer himself is nowhere brought in. I do not think that this Bill will achieve this purpose. I want to say this also because I come from Punjab and I have the experience of the functioning of these bodies in Punjab. There is a whole network of marketing committees. There is a board at their head also. But despite marketing committees and despite the board there were distress sales wheat in Punjab this year. When I was on padyatra round this year found that the peasants had to sell wheat at Rs. 72 or Rs. 73 or Rs. 74 per quintal, though the official price was Rs. 105 per quintal. Not only that, Sir. Because the producer did not have a direct contact or access to the consumer, whatever the peasant or the producer brought to the market, it was turned down on the ground that it was not of proper quality and the loctl trader chased that very crop and after two or three days that very trader in league with the people in the Food Corporation of India sold that very erop at Rs. 105 to official agencies and the loot was shared on a fifty-What I am emphasising fifty basis. is that if we want to protect the producer and the consumer then must work for a mechanism in which the producers or peasants themselves find a place to display their goods and those goods are directly bought by the consumers by trying to eliminate, as far as possible, the middleman. We must aim at having such markets in which some co-operatives of producers are able to bring their goods and display them through cooperative shops and the consumers are able to take advantage of this system. But we are not moving in that direction at all. We are just trying to rely on an Act of 1939. which was known as the Bombay Act and

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later in 1963 as the Maharashtra Act and we are trying to copy most of that Act. Now, as was discussed in this House itself and as the Finance Minister came forward Bombay itself was sensitive market that in Bombay prices went up abnormally and Bombay products had to be pumped in in order to prevent the abnormal increase in prices. Why did it hap-This happened because the middleman, because of the people who had nothing, because of people who tried to corner produce, because of the people who tried to take advantage of the poor producers liabilities at the time of the harvesting of the crop and also, in this case, because of the lack of holding capacity of those who produced vegetable and other perishable goods which they had immediately to bring to the And, this will, as far as I market. could examine it, does not make any provision for increasing that holding capacity and for liberating the poor peasants from those who have been looting them all along. Thi_s is my first point. I would request the hon. Minister to think of ways and means of preventing distress sales and to think of ways and means of giving priority in sale to those who do not have the holding capacity. What do we find in Delhi? We find are palatial bungalows of those who are wholesalers in the grain market or in the vegetable market or in the fruit market. But those who bring this produce into the market are in tatters. Those who bring this produce in the market can hardly make both ends meet. Similarly, we find that consumers are also being looted in a big way. There was a season when there was a glut of onions There was a season when there was a glut of potatoes. But in the market for the common man there was no reduction in prices of onions or pota-If potatoes are exported there is no relief and if potatoes are not exported then there is no relief because the entire mechanism of taking

the produce from the producers to the consumers is an outnoded mechanism.

Then the other point I would like to make is that you have now provided for a Board. But before going to that, I would say you have given a definition of an agriculturist. You may have taken certain things from the 1963 Act but the definition of the agriculturist is taken from the 1939 Act. Lots of things have happened. The country has become free. Certain land reform measures were brought in and these land reform measures were repeatedly defeated and more stern measures were taken. Even the question of amending Constitution was taken up so that reform some other land measures could be taken. I would deal with the definition of the agriculturist. Where an absentee landlord is working, a person who is a businessman and who owns some land, wants to invest his black money and is having a farm, where there is a person who is retired and is living on a pension has got a small farm in Delhi or in the nearabout surroundings. not prepared to hide his black money; he is not prepared to hide his dispensation behind the word 'agriculturist'. But the definition given here covers a person as an agriculturist if he is working through a tenant and he is an agriculturist If he is working through hired labour, he is an agriculturist, if he is working through a servant, he i_S an agriculturist. The very concept of destroying bonded labour to which we as a nation are committed and which is one of the essential points of the 20-point programme, is by-passed when defining an agriculturist. That gives all sorts of scope for mischief.

I was coming to the composition of the Board. Now we have a Board. There are going to be four persons from the consumers' side, four from the producers side, four will be officials and there will be another nominated Chairman and then from the producers side also there will be a

progressive farmer. I know what a progressive farmer is. It is another name for a kulak; it is another name for a real exploiter. After all, why should a farmer who produces be defined as a progressive farmer? I know the class of pogressive farmers that go about in the Punjab and the way they behave. It is not a farmer, not a person who is comparatively poor and who needs protection priority for sale. The adjective 'progressive' is added. Then, apart from the farmers, generally there are organised unions of producers and peasants working in this country. They have been trying to defend the interests of the peasants in every as-They are most interested that the passants do not sell at a distress price. They are most interested that the peasants get their inputs at cheaper rate and at the same they are also interested that sumers also get the benefit. If a representation has to be given, from the producers side, representation must be to those bodies like the All-India Kisan Sabha, like the Congress Kisan Dal and other organisations which have been defending the interests of the peasants really. Apart from that, if you want to give representation, why not give representation to a Member of Parliament Delhi who represents the people of Delhi and who is really interested in protecting the interests of the people of the Union Territory of Delhi? What I would suggest is that instead of 4-|-4-|-4-|-1, that is five officials, from the producers four from the consumers with the nominated Chairman dominating officials dominating, let the formula be 6-|-6-|-1, that is, six from the producers side, six from the consumers side and one Chairman, not nominated but elected by these twelve. I would also like to say that from the consumers side also, our honourable Prime Minister has for long trying to encourage the Consumers Assistance Councils, the consumers' societies who try to resist the loot of the consumer. This was there even before the emergency. We should

encourage the consumers' councils to get together and we must give representations to those consumers' councils from the consumers side and, of course, to the Metropolitan Council and of course to the Members When the question Parliament. Board and committees is there, would also like to say that apart from giving representation to people from U.P. and Haryana, Punjab also must be given its due representation cause a Punjab representative give expertise on this question and the Punjab representative will help strengthening these bodies and Punjab itself plays a big role in sending the produce here. Apart from this, there is another thing which I would like to mention. I find that you are providing for one and a half per cent for the purpose of levy fees. In Punjab also, the same population was there Marketing Board and the Punjab has lakhs and lakhs of money. Ultimately, this one and a half per cent goes to the consumers. I would suggest that this should be reduced to one per cent and there will be enough turnover on this one per cent which will be sufficient for the running of the whole establishment.

We should also look into the question of the establishment. What emoluments you have provided for? To what extent you have applied your mind in regard to the employees? We have decided that we will emphasise the aspect of socialism in our Constitution, What are we envisaging? We are envisaging a socialist secular and integral state. This is a democratic republic. We can examine it in both ways. What are we providing for out top officials? What are we providing for the Chairman? What are we providing for the staff? What clerical are we providing for the staff? What are we providing for the lower ranks of people who are going to serve on this institution? I would suggest that their wages, their salatheir bonus and their other rights should also be duly protected under this Bill.

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Then, there is a clause in the Bill which says that if there is any charge of corruption or if there is any corruption, the Board will be suspended for six months. I would request that the word 'suspension' should be substituted by the word 'dissolution'. You can say that the Board will be suspended and before the six months period expires, there will be another Board. But then, why should you use After all, the word a misnomer? 'suspension' has some meaning in the English language. Why should it be suspended? Why should it not be dissolved? Why should not a new body be elected as soon as possible?

There is another funny provision which says if an employee has done something wrong and if he is caught within four years, he scot free. If he has retired and if no case is taken up against him within two years, he goes scot free. all, we know what an amount corruption has been there in our society. We know why we are making such drastic and radical changes in our Constitution. This is because despite our good wishes, despite our goodwill and despite all our noble objectives, under our Constitution, s it is, for the last 29 years, it is looters and the blackmarketeers and other corrupt people who have prospered. In regard to the question of corruption, there should be no time limit. There should be no escape from responsibility. The conduct of people who are associated with public bodies and their functioning should be above board. $W_{\mathbf{e}}$ knowTanaka case in Japan. We know the many scandals which have come up in the USA long after people ceased to be Presidents and long after people ceased to be alive. The provisions of the Bill seem to provide an alibi and we should be well guarded against it. The people who are indulging in corruption should not be allowed to go scot free.

I would urge the Ministry to get out of the ruts. They should not rely on the Maharashtra Act which has been enforced. Under this, the producers as well as the consumers are being looted. Delhi being a very sensitive city, Delhi being the capital of the country, Delhi being the pacesetter in many ways, it will also be a pace-setter in regard to what the producer gets, especially the producers who have no holding power. Further, the consumer in Delhi has to pay more. The prices in other places will rise in sympathy with the prices in Delhi. In view of all this, though I support the motive behind this Bill, I would ask him to radically recast it because it will fail to serve the basic purpose for which it has been brought up, namely, to protect the producers and the consumers.

श्री नागेक्वर प्रसाद क्याही (उत्तर प्रदेश) : उपाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करते हुए इस के मूल में जो-जो बातें हैं उन के संबंध में कुछ निवेदन करना चाहता हूं । जहां एक तरफ ग्रापात कालीन स्थिति समय में देश में श्रन्शासन श्राया है, उत्पादन बढ़ा है, लोगों में उत्साह जागा है, वहां दूसरी तरफ उपाध्यक्ष महोदय, म्रधिकारी 🗜 श्रपने मनमाने तरीके सेकाम करने में बलशाली हुए हैं ग्रीर वह ग्रपनी शक्तियों का दुरुपयोग करने में, श्रपने ग्रधिकारों का दूरपयोग करने में छट महस्स करते हैं।इस संदर्भ मेश्रीमन् इस विधेयक में भ्राप देखेंगे कि जहां हम यह प्रयास कर रहे हैं कि बिचौलिये समाप्त हों, उत्पादक ग्रौर उपभोक्ता प्रोडयूसर ग्रौर कंज्यूमर के बीच में लूटने वाला व्यक्ति समाप्त हो।

इनके संबंध में हमारे दोनों पक्षों के भाइयों ने कहा है कि किसान तो झोपड़ियों 🔿 में रहता है भ्रौर बाजार का दलाल कोठियों में रहता है जहां एक ग्रीर हम यह कोशिश करते हैं वहां दूसरी श्रौर इस विधेयक की परिभाषा में देखें तो उस में

ब्रोकर के लिये व्यवस्था की गई है, दलाल के लिये व्यवस्था है। कमीशन ऐजेन्ट के लिये व्यवस्था की गई है ग्रौर ट्रेडर के लिये व्यवस्था की गई है ? चाहते हैं कि किसान से सीधी खरीद की जाये। फुड कारपोरेशन ग्राफ ने श्रभी रवी के उत्पादन की सीधी खरीद की व्यवस्था करने की कोशिश सीधे किसानों से गेहं खरीदा है,दूसरा सामान खरीदा है, तो मंडियों म्राप दूसरी व्यवस्था क्यों हैं ? ग्राप यह कहते हैं कि हम किसान को सरकार द्वारा निश्चित दाम दिलाना चाहते हैं। एक तरफ यह सिद्धान्त सरकार का है कि किसान को सरकार द्वारा निर्धारित पूरे-पूरे दाम मिलें ग्रौर दूसरी म्राप व्यापारियों को छट देते हैं जिसकी भ्रौर हमारी भ्रादरणीय प्रधान मंत्री जी का भी ध्यान गया था कि किसानों से 80 रुपये , 85 रुपये किंवटल गेहं खरीद कर दिल्ली की मंडियों में व्यापारियों ने 150 रुपये किवटल पर बेचा। इस की म्राप ने छूट दी है। इसलिये इस विधेयक में ग्रापने ट्रेडर की कमीशन ऐजेन्टं की, ब्रोकर की व्यवस्था की है। इस की क्या जरूरत है। भ्राप के पास कंज्यूमर कोग्रापरेटिव हैं। मंडियों में किसान गल्ला ले म्राता है, कंज्युमर को-म्रापरेटिव उस का गल्ला खरीदे। म्राप की दिल्ली में सुपर बाजार है। किसान का गल्ला सीधे सूपर बाजार में क्यों नहीं जाता ? ग्राप क्यों ट्रेडर ग्रौर ब्रोकर की व्यवस्था कर रहे हैं? यह ग्राप के सिद्धान्त के खिलाफ है।

श्रीमन्, इस विधेयक में सर्वेयर की व्यवस्था की गई है। सर्वेयर का काम होगा कि किसान का गल्ला या दूसरा सामान चाहे सब्जी हो, जब मंडी में आये तो वह बतायेगा कि यह अव्वल किस्म का है, दोयम किस्म का है या

सोयम किस्म का है। उस की क्या क्वालिटी है। ग्रभी गेहूं की खरीद में जो व्यवस्था की गई थी उसमें भ्राप ने कहा था कि 'ए' क्लास का 105 रुपये, 'बी' क्लास का 104 रुपये और 'सी' कुलास का 103 रुपये किवटल का दाम मिलेगा । परचेजिंग सेंटर पर जब गेहं जाता था तो दलाल एक क्विटल के साथ 500 ग्राम का एक ग्रौर बट्टा रख देता था जिधर किवटल रखा जाता था। उस में हर किवटल 500 ग्राम लेता था इंस्पेक्टर । एक विधायक नेता भ्रपना गेहं बैलगाड़ी इसलिये कि चंकि नेता लेकर गया। थे, इसलिये तोलने वाले की हिम्मत नहीं हुई कि एक 500 ग्राम का बट्टा रखंदे। वह नेता गौर कर रहा कि कितना रखा जाता है। जब तोल हो गई तो इंस्पैक्टर ने कहा 500 ग्राम तो उस ने इशारा किया, नहीं। इंस्पेक्टर ने कहा-- 'सी' क्लास । जब 500 ग्राम नहीं तो 'सी' क्लास । भ्रगर 500 ग्राम दिया होता तो 'ए' क्लास । वह काम श्रापका सर्वेयर करेगा । किसान श्रपना सामान लेकर श्राएगा दूर से, ट्रक पर, बैलगाडी पर; ट्राली पर लेकर **म्रायेगा दिल्ली की मं**डियों मे म्रौर यहां से घर वापस नहीं ले जायेगा चाहे उस के दाम भ्राप पौने चार रुपये लगाम्रो, चाहे 4 रुपये लगात्रो । वह मजबूर होगा श्रौर 4 श्राने, 6 म्राने कम के भाव में बेचकर ही जायेगा, वापस नहीं ले जायगा।

जो क्वालिटी निष्ठिचत की जाएगी उसी में वह बेच कर जाएगा, वापस नहीं जाएगा। जो सर्वेंगर की व्यवस्था की है उस व्यवस्था में किसान की लूट के लिये पूरी-पूरी छूट की व्यवस्था कर दी है। पता नहीं, शाहनवाज खां जी ने यह व्यवस्था जान-बूझ कर की है या अनजाने में हुई है। मैं इतना जरूर कहना चाहता हूं कि इन विधेयकों को आपके अधिकारी लोग बनाते हैं और आप लोगों को मौका तक नहीं मिलता [श्री नागश्वरी प्रसाद शाही] श्री कि इनके कराजन को जरा गौर से पढ़ लें। इसलिये जो नीचे से बन कर ग्राता है उसी को श्राप यहां रख देते हैं।

श्रव मैं आपका ध्यान कंपोजिशन श्राफ़ दी बोर्ड की तरफ़ दिलाता हूं। अधिकारी चाहें तो संसद को भी भंग करा दें और कह देंगे कि सब लोग यहां नोमिनेट होंगे प्रेजीडेंट के द्वारा। बोर्ड का गठन कैसे होगा, यह मैं चताना चाहता हूं।

ं गृह मन्त्रालय, कार्मिक श्रीर प्रकासिनक सुधार विभाग तथा संसदीय कार्य विभाग में राज्य मन्त्री (श्री श्रोम मेहता) : शाही जी, एसी कोई बात नहीं है।

श्री नागेश्वर प्रसाद शाही : जैसा ग्राजकल दिल्ली में चल रहा है उससे सब कुछ संभव है। यह जो बोर्ड बन रहा है क्या इसमें इलिक्टिड लोग नहीं हो सकते ? दिल्ली से 7 एम०पी० होते हैं उनमें से क्या एक या दो भी नहीं हो सकते । इसमें क्या किसी इलेक्टेड बाडी का कोई भी सदस्य इसका मैम्बर नहीं हो सकता ? इसमें बोर्ड के सारे सदस्य नोमिनेट होंगे । यह कैसे होगा इस श्रोर भी मैं श्रापका ध्यान दिलाना चाहता हूं। इस बोर्ड में 12 ग्रादमी होंगे। इन 12 श्रादिमयों में चार श्राफिशियल होंगे। श्राफिशियल हों, इसमें मुझे कोई एतराज नहीं । मगर जो 8 नान-ग्राफिशियल होंगे वे कैसे लोग होंगे और कैसे नियुक्त किये जायेंगे इस स्रोर मैं स्रापका ध्यान दिलाना चाहता हूं। श्रशासकीय सदस्यों में दो कृषक षे होंगे जो मंडी समितियों के सदस्य होंगे। मैं यह कहना चाहता हूं कि क्या ग्राप ऐसी व्यवस्था नहीं कर सकते कि दोनों, मंडियों की समितियो द्वारा इलैक्ट किये जायें ? श्राप क्यों नोमिनेशन का ग्रधिकार देते हैं ? मैं मंत्री महोदय से यह कहना चाहूंगा कि ग्रगर आप नोमिनेशन के बजाय यह कर दें कि दो मैम्बर्स भी मंडी कमेटियों से इलेक्ट होंगे तो कौन सी कठिनाई श्रापके सामने श्राने वाली

थी । कथक संगठनों का प्रतिनिधित्व करने वाला एक सदस्य इसमें होगा । यह ग्रापने रखा है। मैं पूछता चाहता हं यह ग्राप कैसे तय करेंगे किसी ए०बी०सी० को बिरला के दलाल को भी श्राप इसका सदस्य बना सकते हैं। किसी चीनी मिल मालिक को किसानों का रिप्रेजेंटेटिव कह कर उसमें नियक्त किया जा सकता है। बिरला का फार्म भी आपके पास में खुला हुआ है तो उसको भी ग्राप रख देंगे। तीसरे नंबर पर है दिल्ली का एक प्रगतिशील कृषक। इसकी श्चाप कैसे तय करेंगे ? धारा 34 ग्रधीन ग्रनज्ञप्त व्यापारियों ग्रीर कमीशन ग्रिभकर्ताग्रों का प्रतिनिधित्व करने वाला एक सदस्य भी इसमें होगा। मैं पूछता चाहता हं कि उसका इसमें क्या फंक्शन होगा ? वह तो सिर्फ़ इसको लुटने वाला होगा। श्राप लटेरों को इस बोर्ड में रखें, यह उचित नहीं है। इसके अतिरिक्त सहकारी सोसा-एटियों का प्रतिनिधित्व करने वाला एक सदस्य भी इसमें होगा। ग्रापने उपभोक्ताग्रौ के हिलों की रक्षा के लिए दो सदस्य रखे हैं जिनमें से एक दिल्ली महानगर परिषद का सदस्य होगा। ग्राप जानते हैं कि दिल्ली में एक सुपर बाजार भी है। ग्रगर ग्राप सुपर बाजार के चैयरमैन को इसका सदस्य धना देते तो यह ज्यादा उचित होता । श्रापने केवल चापलस लोगों को इसमें रखने की कोशिश की है। जो लोग लेपट० गवर्नर के दरबार की दरबारदारी करेंगे उनको बीर्ड में नामिनेट कर दिया जाएगा । मैं समझता हं कि किसी ईमानदार आदमी को जो चापलूस नहीं है, बोर्ड में रखने की कोई गुंजायश नहीं है। ऐसी स्थिति में मैं माननीय मंत्री महोदय से अदब से निवेदन करना चाहता हूं कि वे इन तमाम बातों पर पून: विचार करने की क्रपा करें।

इस बिल की धारा 5(4) में यह कहा गया है कि प्रत्येक शासकीय सदस्य तीन वर्ष की अवधि के लिए पद धारण करेगा किन्तु वह पदावधि की समाप्ति पर पुनः नाम निर्देशित किये जाने का पात होगा और प्रत्येक शासकीय सदस्य प्रशासक के प्रसाद पर्यन्त पद धारण करेगा । मैं समझता हुं कि इसमें होना यह चाहिये था कि जिस प्रकार से किसी संस्था में जहां जहां इलेक्शन होते हैं तो यह प्रावधान किया जाता है कि किसी सदस्य का श्रगर टर्म खत्म हो रहा है तो वह एक टर्म गैप देकर फ़िर सदस्य बन सकता है। ऐसी स्थिति में मैं जानना चाहता हूं कि इस प्रकार का प्रावधान ग्रापने नामिनेटड मेम्बरों के लिए नयों नहीं रखा है ? सोसायटीज एक्ट में इस प्रकार की व्यवस्था है ग्रौर दूसरे एक्टों में भी इस प्रकार की व्यवस्था रखी गई है। वहां पर हर तीन साल के बाद इलेक्शन होता है। इसी बिल के 5(घ) में यह व्यवस्था है कि ग्रगर किसी व्यक्ति को नैतिक ग्रपराधी ठहरा दिया जाय तो उसके लिए बोर्ड में कोई स्थान नहीं होगा। मगर वहां पर यह भी कहा गया है कि कोई व्यक्ति नैतिक प्रपराध का दोषी है या नहीं यह प्रशासक तय करेगा। कोई भी व्यक्ति जो प्रशासन द्षिट में नैतिक अपराधी नहीं है वह बोर्ड का सदस्य मुकरेर किया जा सकता है। मेरी समझ में यह नहीं ऋाता कि ऋगर प्रशासक की राय में कोई मोरल टरपिट्यड श्रपराधी नहीं है, बेशक वह अपराधी है तो उसको नोमिनेट किया जा सकता है। इस प्रकार का प्रावधान क्यों रखा गया है, यह बात समझ में नहीं श्राती है।

इस बिल की धारा 5(6) में यह प्रावधान किया गया है कि नान-आफ़िशियल का इस्तीफ़ा उस दिन से इफ़ेक्टिव माना जाएगा जिस दिन प्रशासक उसे स्वीकार कर देगा । मैं समझता हूं कि इस संबंध में व्यवस्था यह होनी चाहिए कि जिस दिन से कोई सदस्य इस्तीफ़ा दे उसी दिन से उसको माना जाना चाहिए । जिस दिन वह इस संबंध में इस्तीफ़ा पर साइन करे उसी दिन से उसको इफ़ेक्टिव माना जाय । ग्रापने बोर्ड के डिजोल्यूशन की भी व्यवस्था की है

ग्रौर कहा है कि डिजोल्यूशन के 😎: महीन के अन्दर बोर्ड का इलैक्शन हो। लैकिन श्राप छः महीने के बजाय इसको तीन महोने भी कर सकते हैं। इलेक्शन के लिए तीन महीने का टाइम काफी होता है। यह भी कहा गया है कि बजट तब तक इफ़ेक्टिव नहीं माना जाएगा जब तक कि एडमिनिस्ट्रेटर उसको एप्रव नहीं कर देगा। नयों चाहते हैं एप्रवल ? क्या बोर्ड की क्षमता में विश्वास नहीं है, क्या बोर्ड की योग्यत। में विश्वास नहीं है । यदि ग्राप स्वयं नामिनेट करेंगे तो उसके बाद एप्रवल क्यों चाहते हैं। ऐसे ही धारा 9 को देख लें। श्रीमन्, धारा 9 में भी यही चीज हैं कि ग्रापने जो मार्केट कमेटीज़ का कम्पोजीशन रखा 🕏 उसमें ग्रापने यह रखा है कि 6 सदस्य कुषकों के हों। 6 तो नहीं रहनें चाहिए, 50 परसेंट होने चाहिए। 14 मैं से 7 होने चाहिए मगर ग्रापने 6 रखे हैं ग्रौर इन 6 में रख दिया कि केवल दिल्ली के हों। श्रीमन जानते हैं कि दिल्ली की मार्केट में सोधे ट्रकीं से लाद कर के **नैन**िताल से, रामपुर से ग्रौर सहारनपूर से किसानों का सामान आता है, कच्चा माल यानी सब्जी, कोछा के स्रासपास के इलाकों की सब्जी रात को ग्र<mark>पने टूकों</mark> में लादते हैं श्रीर सुबह दिल्ली की मंडी बें लाते हैं । ग्राप उनको रिप्रेजेन्टेशन नहीं। देते हैं । हिमाचल प्रदेश, जम्मू काश्मीर, पंचाब, राजस्थान, को सामान कहां से माता है। दिल्ली की मंडी में हरियाणा श्रोर उत्तर प्रदेश से सामान आता है। आपने सबको शामिल कर दिया ताकि उन क्षेता के किसानों का जहां का प्रोडक्शन सचमुच **ब्राता है,** दिल्ली की मंडियों में

कृषि श्रौर सिंचाई मन्त्रालय में राज्य मन्त्री (श्री शहानवाज खां): फल भी शामिल है।

श्री नागेश्वर प्रसाद शाही : फल भी शामिल हैं जहां करोड़ों रूपये का मल्ला ग्राता हैं; सन्जियां ग्राती हैं। फल तो 🍀 [श्री नागेश्वर प्रसाद शाही]

ग्रफगानिस्तान से भी ग्राता है। ग्रफगानिस्तान को भी प्रतिनिधित्व थोड़े दगे ?

फिलहाल ग्रापने इसमें यह प्रोविजन किया है कि

"(f) one member of the Metropolitan Council of Delhi to be elected by that Council from amongst its members, to represent the interests of consumers;"

कन्ज्यूमर वेः इंटरेस्ट का प्राटेक्ट करने के लिए ग्रापने क्या व्यवस्था रखी है। दिल्ली में वःन्ज्यूमर कोग्रापरेटिक्स हैं, उनका भी रिप्रेजेन्टेटिक यहां होना चाहिए। वह वःन्ज्यूमर्स के इन्टरेस्ट को नेफ गार्ड करेगा।

(Time bell rings)

इसी तरह से ग्रापने इसमें 3 पर लिखा है कि चेयरमैन नाभिनेट होंगा ग्रौर वाइस-चेयरमैन इलेक्ट होगा । हमारा ख्याल है कि इसकी म्रोर भी म्रापका ध्यान नहीं गया। चेयरमैन को स्राप क्यों नामिनेट करना चाहते हैं ? कौन सा सिद्धान्त इसके पीं है जो स्राप चेथरमैन को नामिनेट करना चाहते हैं ग्रीर वाइस-चेथरमैन को इलेक्टेड। जब वाइस-चेयरमैन इलेक्ट होगा तो चेयरमैन का भी इलेक्शन करने में क्या दिक्कत हैं? ्जहां ग्रापने वाइस-चेयरमैन के लिए यह प्रोविजन रखा है कि इलेक्टेड मेम्बर्स में से होगा वहां चेयरमैन के लिए ग्राप कहते हैं कि इसके लिये किसी को भी नामिनेट किया जा सकता है। इसलिये मैं ग्रापसे निवेदन करूंगा कि जहां म्रापने मार्केटिग सोसाइटी के चेथरमैन को नामिनेट करने की व्यवस्था की है वहां वह इलेक्शन के द्वारा होनी चाहिए, ग्राट्ट ग्राफ दि इलेक्टेड मेम्बर्स में से उसका सलेक्शन होना चाहिए ।

 $\begin{array}{llll} & MR. & DEPUTY & CHAIRMAN; & Mr. \\ & Shyam & Lal & Yadav. & He & is & not & here. \\ & The & Minister & will & reply & now. \end{array}$

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): Mr. Deputy Chairman, Sir, I am very grateful to all the hon. Members who have expressed their approval and appreciation of this measure. There is no doubt that this measure was long overdue. It was realised that the Producers were being ploited in the markets of Delhi. The very object o fthis Bill is to safeguard the interests of the growers as well as those of the consumers. think the hon. Members were anxious that the interests growers and the consumers should be fully safeguarded. It is the very object with which this Bill has brought forward and we do sincerely hope that this Bill will achieve the object for which it has been introduced,

Sir, we have carefully studied the working of several Acts regulating markets in different States and benefiting from their experience, we have brought forward these proposals. I do not say that these proposals are infallible. As we gain experience, we can bring forward necessary changes. Sir, since Delhi markets draw articles from all the neighbouring States-foodgrains from U.P., Haryana, Punjab and Rajasthan, fruits from Himachal Pradesh and Jammu and Kashmir, animals, wool and many other commodities different States-it is provided in this Bill that the growers or the producers from the neighbouring States should also have representation on different bodies on the Board and on the Market Committees. Sir, the idea is that we should select the material that is available so that the intention to make Delhi a sort Model for the rest of the country to emulate is achieved. That is our intention and that is why we have gone in for a certain number of nomina-Sir, the hon. Members appreciate that so many States are concerned and we cannot have elections in all the different States. will call for names. I am sure the Lt. Governor will consult the different States and in consultation with States, they will select the best avail-

able talent so that the Interests of those States and of the growens from those States are fully safeguarded. I think in the Bill itself sufficient provision has been made to safeguard amply the interests of the growers, of the cultivators, and there are a sufficient number of representatives of growers both on the and on the Market Committees. I do not think any hon. Member have any fears that the interests of the growers would not be safeguarded. Similarly, there is ample provision for the adequate representation of the consumers also. So they would also be there to safeguard the interests of consumers.

Sir, we are fully aware of the tremendous hold which the vested interests have over the markets in Delhi. They have been exploiting both producers and the consumers. our intention is to end that exploitation. The ending of that exploitation would be made much easier if co-operative movement is developed both for the producers or growers and for the consumers. And unless strengthen this co-operative structure, we will not be able to achieve object with which we have forward this legislation in spite of our best efforts. Here I would like to mention about the remarkably good work done particularly by the Marketing Federations of Punjab and Haryana in safeguarding the interests of producers. I do hope that many more such cooperative ventures would come forward and the consumers particularly of Delhi would organise themselves so as to reap the benefit from this legislation.

SHRI KRISHNARAO NARAYAN DHULAP: What is the exact provision in the Bill which is going to protect the interests of the producers and consumers?

SHRI SHAH NAWAZ KHAN: They have representation on these bodies. We sincerely hope that these representatives on these Boards would be the watch-dogs of the interests of the growers as well as the consumers.

With this strong representation of these classes on these bodies, we feel confident that they will do their duty.

A number of hon. Members raised certain points regarding the various commissions to be paid at the mandis. For instance, 1½ per cent commission has been provided . . .

SHRI KRISHNARAO NARAYAN DHULAP: That is the fee. Commission is different.

MR. DEPUTY CHAIRMAN: Let him explain.

SHRI SHAH NAWAZ KHAN: I am talking of the market fee. One hon. Member from Punjab mentioned that the mandis in Punjab have huge sums of money accumulated and 1 per cent market fee would suffice. hon, Members would observe from the Bill, Marketing Committees are expected to be located not only at the three existing mandis but in other nine newly proposed mandis The idea is to develop 9 new markets in Delhi and to purchase land for these markets to put up storage godowns and to provide all the amenities for the growers who come there such as, marketing yards, etc. There is so much to be done and I do no think that this market fee of 11 pe cent is in any way excessive. Ther seems to be some confusion or sligh misunderstanding on how these regu lated markets will function. It wi be an open auction. The good will be brought to the market, survey ed, weighed and put into a There will then be an open auction.

्श्री नागेश्वर प्रसाद शाही : श्रोपिन स्राक्शन में ब्रोकर की क्या जरूरत पड़ती है

SHRI SHAH NAWAZ KHA
It will be open to anybody to cor
forward and make a bid. The highe
bidder would take the goods. The
we feel is the best way of ensuri
the most remunerative price for
growers. It is an open bid and
commission agent or any other be
is allowed to purchase or reduce
price to less than what is decided
the bid...

SHRI NAGESHWAR PRASAD SHAHI: The brokers will bargain and things will be sold through bargain.

SHRI KRISHNARAO NARAYAN DHULAP: According to the provisions in the Bill, all the agricultural produce will be brought to a centre where brokers and agents are there. They will see that the whole thing is sold, through open auction. Producers bring their produce to these centres. They will have to bring all their produce to these centres and that is the provision in the Act.

MR. DEPUTY CHAIRMAN: All right. You have made your point, Mr. Dhulap, and let the Minister now answer the points.

SHRI KRISHNARAO NARAYAN DHULAP: Unfortunately, the provisions are different from what the honourable Minister is saying.

MR. DEPUTY CHAIRMAN: That is all right. Let us hear the Minister. It seems you have no patience.

SHRI SHAH NAWAZ Sir, there would be people who are licensed and there are all sorts things which have to be done. Somebody has to weigh the things somebody has to arrange the and somebody else has to make arrangements for transporting these things and for clearing them. So, the people who are doing these duties will properly licensed. What the commission agents or the brokers to do, as has been asked by some honourable Members, is this: Suppose somebody wishes to purchase some goods and he is not there in person. then, Sir, the broker can act on his behalf and make the purchases. would request the honourable Member to read the provisions in the Bill once again.

Then, Sir, when the goods are brought to the market, they are taken control of by the Market Committees and then they will be marketed in accordance with the provisions laid down in this Act. Then there are other points which have been raised.

It has been asked whether the Chairman and the Vice-Chairman would be whole-time or part-time workers and whether they would be paid any honorarium. They would be part-time people and they would be given a small honorarium. If it is found that the honorarium which has been allowed to them is not sufficient, then it is a matter which can be reconsidered. As far as the other provisions to which the honourable Members have referred are concerned, they would be covered by the rules framed for the purpose from time to time.

SHRI NAGESHWAR PRASAD SHAHI: About elections?

SHRI SHAH NAWAZ KHAN: I have already explained that. Since there are so many States which are concerned with this, we have to select the best available person or persons from amongst these States and you know very well that the vested interests are very strong and if we go in for elections, many of these vested interests would also try and enter the arena and create problems.

The honourable lady Member Shrimati Savita Behen, said that there should be many more markets in Delhi Sir, there is a provision for it. There are three markets already and there is a provision for nine more markets and there is also a provision in the Bill for setting up many more markets if the administrators consider it necessary to do so.

Shri Khurshed Alam Khan made very useful suggestions and we will certainly try to take benefit from his very sagacious advice.

Shri Kalp Nath Rai, who is a practical farmer himself, has made very useful suggestions and he has correctly depicted the conditions prevailing in the rural areas and the conditions faced by the growers. I think it is absolutely necessary that in these

mandis, where the producers come and sell their produce, there should also be a provision for making arrangements to supply the requirements of growers, and all the articles of their requirement should also ba made available to them at very reasonable rates. This is an excellent suggestion and I thank him very much for the suggestion and we will try to take advantage of them.

With these few words, Sir, I think the honourable Members and I move that the Bill be taken into consideration

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the better regulation of the purchase, processing sale, storage and agricultural produce and the establishment of markets for agricultural produce in the Union territory of Delhi and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR DEPUTY CHAIRMAN: shall now take up the clause-by-clause consideration of the Bill.

Clause 2 (Definitions)

SHRI KRISHNARAO NARAYAN DHULAP (Maharashtra); Sir. 1 beg to move:

- 5. "That at page 2,-
- (i) in lines 5 and 6, the words 'or who by the labour of his tenants' be deleted; and
- (ii) in lines 10 and 11, the words 'except where such trader, commission agent, processor or broker is also engaged in the production or growth of agricultural produce' be deleted."

The question was proposed.

The MR DEPUTY CHAIRMAN: question is....

SHRI KRISHNARAO NARAYAN DHULAP: Let me have two minutes The first amendment is regarding....

MR. DEPUTY CHAIRMAN: Mr Dhulap, you have 8 amendments in all. I would suggest that you speak only on one amendment which you think is important. That would be better

SHRI KRISHNARAO NARAYAN DHULAP: Give me five minutes so that I will cover all the amendments

Regarding the definition of the agriculturist, one who is a cultivator and one who has got tenants on his land is also treated as agriculturist and he will be given representation on the Board. That is incorrect. Therefore. the status of tenancy has been abolished because of the operation of the Act of Tenancy and, therefore, this should be deleted.

About the representation of the traders and commission agents, you have taken the sense of the House. Practically every Member who spoke on this Bill, objected to their representation on the Board and on the Therefore, I Market Committees. have suggested, Sir, that instead of that one member representing the Metropolitan Council be elected from amongst its members. To that effect, I have moved an amendment, and....

AN HON MEMBER: Including one....

MR. DEPUTY CHAIRMAN: Please don't interrupt. There are hardly five minutes and you interrupt.

SHRI KRISHNARAO NARAYAN DHULAP: About suspension of the Board, Sir, during the suspension period the members are likely to use their political influence and get themselves reinstated. If they are found doing anything against the interests of the consumer and producers, then

[Shri Krishnarao Dhulap]

it is in the interest of those who are involved in it that the Board should be dissolved forthwith. If it is not dissolved and if suspension is carried on according to the provision as it is in the Bill, then, as I have said, political influence will come and the poor Administrator will be made to revive the original Board. For that, Sir, I have suggested that the Board should be dissolved forthwith.

Then, Sir, the most important amendment that I have suggested is that a remunerative price should be assured to the agriculturists for their produce. I have moved an amendment in the clause in which the duties and functions of the committees are provided wherein I have provided that the committee should assure a remunerative price to agriculturists for their produce as far as possible.

Sir, as far as the fees to be paid are concerned. I have to say that the producers are coming from far_off places and they are illiterate, and if they are again required to pay fees for the arbitrator then they will never go in for arbitration for the settlement of their disputes regarding price and other things. If they are again required to pay then, Sir, that will be very heavy. As far as the machinery to be provided for the settlement of all disputes is concerned, that machinery should be provided by the Board and the Market Committees and no should be charged for that from the agriculturists.

With these words, Sir, I conclude.

MR. DEPUTY CHAIRMAN: The question is:

5. "That at page 2:-

- (i) in lines 5 and 6, the words 'or who by the labour of his tenants' be deleted, and
- (ii) in lines 10 and 11, the words except where such trader, com-

mission agent, processor or broker is also engaged in the production or growth of agricultural produce' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 and 4 were added to the Bill.

Clause 5 (Constitution, powers and duties of the Delhi Agricultural Marketing Board)

SHRI SANAT KUMAR RAHA (West Bengal: Sir, I move:

"That at page 4:—

- (i) In line 9, for the word 'twelve' the word 'fourteen' be substituted.
- (ii) in line 10, for the word 'eight' the word 'ten' be substitued;
- (iii) in line 13, for the word 'three' the word 'four' be substituted;
- (iv) in line 14, the word 'and' be deleted;
- (v) in line 15, after the words 'Animal Husbandry Department' the words 'and the Health Department' be inserted; and
- (vi) in line 33, after the word 're-nomination' the words 'for only one term' be inserted."
- 2. "That at page 5:-
 - (i) lines 9 to 11 be deleted; and

(ii) in line 21, after the word 'nominated' the words 'or who has acted against the common interest of consumers and small retailers' be inserted.

SHRI KRISHNARAO NARAYAN DHULAP (Maharashtra): Sir, I move:

- 6. "That at page 4:-
- (i) in line 9, for the words 'to be nominated by the Administrator' the words 'to be elected from amongst the members of the Board' be substituted;
- (ii) in lines 21 and 22, for the words 'one member representing traders and commission agents licensed under section 34' the words 'one member representing the Metropolitan Council to be elected from amongst its members' be substituted;
- (iii) in lines 25 and 26, for the words 'of whom one shall be a member of the Metropolitan Council of Delhi' the words 'of whom one shall be a woman' be substituted; and
- (iv) in line 41 for the words 'twenty-five' the words 'twenty-one' be substituted."
- 7. "That at page 5, line 36, for the words 'suspend the Board till such time as a new Board is constituted,' the words 'dissolve the Board forthwith' be substituted."

The questions were proposed.

SHRI SANAT KUMAR RAHA: Sir, I apprehend that the Board is not adequate to regulate the market which is being monopolised by the capitalists. It has been admitted by the Minister also that capitalist marketing system is growing very rapidly. My suggestion is that there must be more representatives from the consumers' side in the Board. I mean those who are

launching movements against high prices should be represented. Also, there should be one person from the Health Department. We have recently passed the Prevention of Food Adultration Act. That Act is very important in our daily life. I would request the Minister to accommodate one person from the Health Department so that the Prevention of Food Adulteration Act is properly implemented.

My second amendment is regarding the proviso at page 5 relating to disqualifications on the ground of conviction by the court. It says:

"Provided that the disqualification on the ground of conviction by a criminal court shall not apply after the expiry of five years from the date on which the conviction became final and effective."

I cannot imagine how a Minister in a democracy can make a provision to the effect that even a criminal who has been convicted by a criminal court can again come in the Board or in a Committee of authority. I would also suggest that a person who has acted against the common interest of consumers and small retailers should also not be nominated. This is the concept of my amendments. The Bill is very hazy and confusing. We shall be able to improve it by experience. I think these amendments will be accepted by the Minister.

MR. DEPUTY CHAIRMAN: The questions is:

- 1. "That at page 4:-
- (i) In line 9, for the word 'twelve' the word 'fourteen' be substituted;
- (ii) in line 10, for the word 'eight' the word 'ten' be substituted:
- (iii) in line 13, for the word 'three' the word 'four' be substituted;

[Mr. Deputy Chairman]

- (iv) in line 14, the word 'and' be deleted:
- (v) in line 15, after the words 'Animal Husbandry Department' the words 'and the Health Department' be inserted; and
- (vi) in line 33, after the word 're-nomination' the words 'for only one term' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMEN: The questions is:

- 2. "That at page 5:--
- (i) line 10 to 11 be deleted; and
- (ii) in line 21, after the word 'nominated' the words 'or who has acted against the common interest of consumers and small retailers' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

6. "That at page 4:___

- (i) in line 9, for the words 'to be nominated by the Administrator' the words 'to be elected from amongst the members of the Board' be substituted;
- (ii) in line 21 and 22, for the words 'one member representing traders and commission agents licensed under section 34' the words 'one member representing the Metropolitan Council to be elected from amongst its members' be substituted;
- (iii) in lines 25 and 26 for the words 'of whom one shall be a member of the Metropolitan Council of Delhi' the words 'of whom one shall be a woman be substituted; and

(iv) in line 41, for the words 'twenty-five' the words 'twenty-one' be substituted.

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

7: "That at page 5, line 36, for the words 'suspend the Board till such time as a new Board is constituted,' the words 'dissolve the Board forthwith' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clauses 6 to 8 were added to the Bill.

Clause 9 (Composition of Market Committees.)

SHRI KRISHNARAO NARAYAN DHULAP (Maharashtra): Sir, I move:

8. "That at page 8, lines 45 and 46 for the words 'shall be nominated by the Administrator' the words 'shall be elected' be substituted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clauses 10 to 24 were added to the Bill.

Clause 25 Powers and duties of Market Committee.

SHRI KRISHNARAO NARAYAN DHULAP (Maharashtra): Sir, I move:

9. "That at page 15, line 6, after the words 'possible steps' the words 'to assure the remunerative price to agriculturists for their produce and also' be inserted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: question is:

"That Clause 25 stand part of the Bill."

The motion was adopted.

Clause 25 was added to the Bill.

Clauses 26 to 36 were added to the Bill.

MR DEPUTY CHAIRMAN: Clause 37. There is one amendment by Shri Dhulap,

Clause 37-Provision for settlement of disputes.

SHRI KRISHNARAO NARAYAN DHULAP: Sir, I move:

10. "That at page 20, lines 14 and 15, the words 'and the fees, if any, that may be paid by parties for the settlement of disputes' be deleted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: question is:

"That clause 37 stand part of the Bill."

The motion was adopted.

Clause 37 was added to the Bill.

Clauses 38 to 73 and the Schedule. were added to the Bill.

706 RS--7.

MR. DEPUTY CHAIRMAN: Now clause 1. There is one amendment by Shri Dhulap.

Clause 1-Short title, extent and commencement.

SHRI KRISHNARAO NARAYAN DHULAP: Sir, I move:

4. "That at page 1, line 8, for the word 'Administrator' the words Central Government be substituted."

The question wasput and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula was added to the Bill.

MR. DEPUTY-CHAIRMAN: Now the Long Title. There is one amendment by Shri Dhulap.

LONG TITLE

SHRI KRISHNARAO NARAYAN DHULAP: Sir, I move:

3. "That at page 1, in the Long Title for the words 'A Bill to provide for the better regulation storage and the purchase, sale, processing of agricultural produce and the establishment of markets for agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto the words 'A Bill to provide for the establishment of markets for agricultural produce and for the better regulation of the purchase, sale, storage and processing of agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto' be substituted".

[Shri Krishnarao Narayan Dhulap.]
The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Title stand part of the Bill."

The motion was adopted.

The Title was added to the Bill.

SHRI SHAH NAWAZ KHAN: Sir, I move:

"That the Bill be passed."

The question was proposed.

MR. DEPUTY CHAIRMAN: Now Shri Kalp Nath Rai.

श्री कल्पनाथ राय : ग्रादरणीय उप-सभापति महोदय, में मार्केंटिंग कमेटी के संगठन के विषय में कुछ निवेदन करना चाहता हूं । ट्रेडर, कमीशन एजेन्ट, ब्रोकर, मिडिलमैन को खरीद का लाईसस देकर सरकार को खुद किसानों का सामान खरीदना चाहिए। मार्केटिंग कमेटी में हरियाणा, पंजाब, उत्तर प्रदेश ग्रौर दिल्ली के किसान संसद सदस्यों को एक्स-ग्राफिशिग्रो मार्केटिंग कमेटी का सदस्य बनाया जाना चाहिए। उन्हीं जगहों के संसद सदस्यो को रखना चाहिए जहां से दिल्ली के बाजारों में सामान ग्राता है। मार्केटिंग कमेटी का ससपेंशन प्राइमाफेसों चार्ज शीट पर ही होना चाहिए । आरविटेरी पावर्स बोर्ड को नहीं होना चाहिए । मार्केटिंग कमेटी के मार्केटिंग बोर्ड में ट्रेडर्स, कमीशन एजेंट, ब्रोकर को प्रतिनिधित्व नहीं मिलना चाहिए किसानों को ठहरने, उनके पणुग्रों को ठहरने के लिए शैड्स की व्यवस्था की जानी चाहिए। मार्केटिंग कमेटी को केवल किसानों की पैदा की हुई चीजों की व्यवस्था करने का ही ग्रधिकार नहीं चाहिए बल्कि किसानों के प्रति मार्केटिंग कमेटी के कर्त्तव्य भी होने मण्डी कभेटी को किसानों को उन्नतिशील

बीज, उन्नितिशील साग-सब्जी के बीज, जर्सी नस्ल की गायें, ग्रच्छी नस्ले की भैंसें, ग्रच्छे किस्म के ग्रालू, प्याज के बीज की न्यवस्था रखनी चाहिए ।

इसके साथ-साथ में यह भी कहना चाहता हुं कि 12 मंडियों की जगह 18 मंडियां खोली जानी चाहिए। हर मण्डी मैं किसानो के इस्तेमाल मैं ग्राने वाली चीजों को वेचने की व्यवस्था होनी चाहिए। एक काउण्टर ऐसा भी होना चाहिए जहां ग्रच्छे किस्म के बीज, ग्रच्छे किस्म के साग सब्जी के बीज को बेचे जाने की व्यवस्था होनी चाहिए। तीन मंडियां ऐसी होनी चाहिए जहां ग्रच्छे एवं उन्नत किस्म के फल पैदा करने वाले होर्टिकल्चर काउन्टर की व्यवस्था होनी चाहिए जिससे किसान ग्रच्छे किस्म के ग्राम, पपीते के पेड़ एवं नींबू के पेड़ खरीद सकें। इन सब चीजों की व्यवस्था वहां पर होनी चाहिए।

एक मण्डी ऐसी होनी चाहिए जिसमैं अच्छो नस्ल की जसीं गायें, भैंसें, बकरियां और मुगियां बेची जायें जिन्हें खरीद कर गांव के किसान लें जायें और काफी से काफी दूध, फल, अण्डा पैदा कर दिल्ली को सप्लाई कर सकें। जितना ज्यादा फल, दूध, अंडा पैदा होगा उतना ही सस्ता वह उपभोक्ताओं को मिलेगा।

इसलिये में निवेदन करूंगा कि क्योंकि जीवन की बेसिक नेसेसिटीज के सवाल का यह बिल है, इसलिये इसे सिलेक्ट कमेटी के पास भेज दिया जाय।

MR. DEPUTY CHAIRMAN: I do not think that you have to say anything because you have already touched all the points. The question is:

"That the Bill be passed." The motion was adopted.